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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

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सं० 26] नई दिल्ली, बृहस्पतिवार, अगस्त 06, 2026/श्रावण 15, 1948 (शक)

No. 26] NEW DELHI, THURSDAY, AUGUST 06, 2026/SRAVANA 15, 1948 (Saka)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 6th August, 2026/Sravana 15, 1948 (Saka)

THE PREVENTION OF INSULTS TO NATIONAL HONOUR (AMENDMENT) ACT, 2026

No. 11 OF 2026

[6th August, 2026.]

An Act further to amend the Prevention of Insults to National Honour Act, 1971.

BE it enacted by Parliament in the Seventy-seventh Year of the Republic of India as follows:—

1. This Act may be called the Prevention of Insults to National Honour (Amendment) Act, 2026.

Short title.

2. In the Prevention of Insults to National Honour Act, 1971, for section 3, the following section shall be substituted, namely:—

Amendment of Act 69 of 1971.

Preventing or
disturbing
singing of
National
Anthem or
National Song.

“3. Whoever, intentionally—

(a) prevents the singing of the National Anthem or the National Song; or

(b) causes disturbance to any assembly engaged in such singing,
shall be punishable with imprisonment for a term which may extend to three years, or with fine, or with both.”

DR. RAJIV MANI,
Secretary to the Govt. of India.